

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.1119 of 2014

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

Through:- Video Conferencing

09/25.03.2021

Mr. Abhijeet Singh, learned counsel for the petitioner seeks further two weeks time to file amendment application by way of interlocutory application.

Prayer is allowed.

Put up this case on 22.04.2021.

Mr. Krishna Murari, learned counsel for JEPC and Mr. Arun Kumar Dubey, learned counsel for the respondent-State are present.

(Deepak Roshan, J.)

Fahim/-